

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH, COURT-III

Item No.124
IB-397(ND)/2020

IN THE MATTER OF:

M/s. Pristine Facility & Management Services Pvt. Ltd

Vs.

Venice Maintenance LLP

...OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 of IBC

Order delivered on 26.03.2021

CORAM:

DR. DEEPTI MUKESH

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Ms. Pragati Banka, Adv.
:

ORDER

Ld. Counsel for the Applicant states that the Order dated 21st January, 2021 could not be complied with. As a last chance, let the compliance be done within a week, failing which, the Application will be dismissed.

List on 20th April, 2021.

— sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)